

The Foreigners Act, 1946 to detect, detain and deport illegal migrants have been entrusted to State Governments under Article 258 (1) of the Constitution of India. States are required to keep the illegal migrants in detention centres pending their nationality verification and subsequent deportation. Number of detention centres set up by the State Governments/Union Territories Administrations and number of foreign nationals detained in these detention centres is not centrally maintained.

(c) and (d) The Central Government has circulated a Model Detention Centre/Holding Centre Manual to all the State Governments/Union Territories Administrations on 9.1.2019 reiterating various instructions issued by the Ministry of Home Affairs from time-to-time with regard to setting up of detention centres. The Model Detention Centre Manual, *inter alia*, prescribes the amenities to be provided in the Detention Centres including the medical facilities.

Increase in cross-border terrorism

1944. SHRI MANAS RANJAN BHUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the number of cross-border terrorism have increased, if so, the details thereof;

(b) the number of cross-border terrorism in the years 2017, 2018, 2019 till May; and

(c) how Government has been confronting and addressing these problems?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) The Government has adopted a policy of zero tolerance towards terrorism. Due to concerted and synergized efforts of Security Forces, the security situation in the State has witnessed an improvement in the first half of this year over the corresponding period of 2018. Net infiltration has reduced by 43% and local recruitment has declined by 40%. Terrorist initiated incidents have declined by 28%. Actions initiated by the security forces witnessed an increase of 59% and have resulted in 22% increase in neutralization of terrorists.

Also, the Government of India in tandem with the State Government, has adopted a multi-pronged approach to contain cross border infiltration, which *inter alia* include multi-tiered deployment along the International Border/Line of Control, border fencing, improved intelligence and operational coordination, equipping SFs with improved technological weapons and taking pro-active action against terrorists within the State.